

to be imported is decided by the Government from time to time taking into consideration the several factors like the availability of indigenous oils, likely demand of the edible oils and availability of the foreign exchange and other related factors.

(b) No, Sir.

(c) to (e). The Government has taken several steps to increase the production of oilseeds/edible oils so that the future imports of the edible oils could be reduced due to the easy availability of indigenous oils. To attain self-sufficiency in vegetable oils in the country, following measures have been taken :

- (1) Intensive programme for development of oilseeds in oilseed producing States. The Scheme aims at demonstration on farmers' fields, strengthening of seed production and distribution arrangement, expansion of plant protection measures, extension of irrigated areas etc.
- (2) Launching of special projects on production of groundnut in Saurashtra region of Gujarat and soya-bean in Madhya Pradesh.
- (3) Better incentive to producers through fixation of minimum support prices.
- (4) Intensification of research efforts for increasing the productivity of oilseeds.
- (5) Increase in area under non-traditional oilseed crop like soyabean and sunflower and exploitation of oilseeds of tree and forest origin, rice bran etc.
- (6) Setting up of necessary processing and infrastructural facilities to keep pace with the production programme of oilseeds.

Fishing Harbour At Paradeep

3111. SHRIMATI JAYANTI PATNAIK: Will the Minister of AGRICULTURE AND RURAL DEVELOPMENT be pleased to state :

(a) Whether a fishing harbour project at Paradeep has been sanctioned ;

(b) if so, whether the exact location for construction of the harbour has been finalised ; and

(c) if so, its estimated cost and the time schedule for starting the construction and completion of the project ?

THE MINISTER OF AGRICULTURE AND RURAL DEVELOPMENT (SHRI BUTA SINGH) : (a) No, Sir.

(b) and (c). The Fishing Harbour at Paradeep is proposed to be developed at two locations as below:—

- (i) Facilities for deep sea fishing trawlers to be developed inside the Paradeep Commercial Port:—

A project report at an estimated cost of Rs. 4.25 crores prepared by the Paradeep Port Trust designed to accommodate 30 deep sea fishing trawlers has been received by the Government in March, 1985.

- (ii) Facilities for mechanised fishing vessels to be located outside the Paradeep Commercial Port : Model studies are in progress to assess a suitable site between Paradeep Commercial Port and River Mahanadi.

No time schedule for starting the construction and its completion can be indicated at this stage.

CORRECTING STATEMENT TO USQ NO. 2366 DATED 8 MARCH, 1982

THE MINISTER OF AGRICULTURE AND RURAL DEVELOPMENT (SHRI BUTA SINGH) : In reply to part (a) of the Unstarred Question No. 2366 dated 8.3.82 regarding import of milk products under gift programme, it was indicated in the statement that the skim milk powder (SMP) totalling 33,481 tonnes and 1280 tonnes were issued during 1980-81 to metro dairies and other milk schemes and baby food manufacturers respectively. The figures were based on the information furnished by the Indian Dairy Corporation (I.D.C.).

While going through the information received subsequently from the Indian Dairy Corporation, certain discrepancies were noticed in the two figures mentioned above. The Indian Dairy Corporation was requested to clarify the discrepancy. They have informed that there was a computation error in indicating the figures of

S.M.P. issued to metro city dairies and other dairies and baby food manufactures.

The following statement indicates the figures mentioned earlier in the reply and those corrected and reconciled by the Indian Dairy Corporation now :—

(In tonnes)

	Figures furnished in reply to Lok Sabha Unstarred Question No. 2366 dt. 8.3.82.	Reconciled figures furnished by I.D.C.
	S.M.P.	S.M.P.
1. Metro city dairies and other schemes.	33481	32878
2. Baby Food Manufacturers.	1280	1104

The inadvertent error, however, is regretted.

12.00 hrs.

PROF. K. K. TEWARY (Buxar) : A very serious development is taking place in Sri Lanka. Mr. Jayawardene, President of Sri Lanka, has demanded induction of British forces. You also know that the British mercenaries are already there. Mosad, the hated Israeli

MR. SPEAKER : We had a full discussion. There is one more chance. Whenever we think fit, we shall discuss it.

PROF. K.K. TEWARY : He is trying to internationalise it.

MR. SPEAKER : We are holding the meeting of the Business Advisory Committee tomorrow. You can discuss and finalise it.

SHRI S. JAIPAL REDDY (Mehboobnagar) : In the whole session we did not have discussion on the Sri Lanka issue as such. We only discussed it indirectly on the Demands of the External Affairs Ministry.

MR. SPEAKER : We are having it on the agenda. You can discuss in the DAC tomorrow. No problem.

SHRI HANNAN MOLLAH (Uluberia) : I am also raising the question of Sri

Lanka. I have given an adjournment motion.

MR. SPEAKER : The meeting of the Business Advisory Committee is there tomorrow. We will decide about it then.

SHRI HANNAN MOLLAH : You will be surprised to know that D.C.M. in Delhi is on the verge of closure because of the decision of the Works & Housing Ministry.

MR. SPEAKER : Do not worry about it. I have looked in to it. There is no problem as yet. And if it arises, we will discuss it.

SHRI HANNAN MOLLAH : Sir, you admit a Calling Attention on this.

MR. SPEAKER : No hypothetical questions are discussed here.

SHRI AJOY BISWAS (Tripura West) : The people of Tripura are observing *bandh* today, because the Tripura Government and the people of Tripura have been demanding more CRP and BSF to tackle the extremists.....

MR. SPEAKER : That is nothing. You can write to me.

SHRIMATI GEETA MUKHERJEE (Panskura) : I am on the same question. It is a question of Centre-State relations..

PROF. K.K. TEWARY : Are you going to have a discussion on the Sri Lanka issue? It has acquired new dimensions.

MR. SPEAKER : We will have a meeting of the BAC tomorrow. We will decide about it there.

SHRI AJOY BISWAS : It is the duty of the Central Government to manage the border. The extremists are crossing the border. Why can we not discuss this issue ?

MR. SPEAKER : It is not within my powers.

SHRI AMAL DATTA (Diamond Harbour) : The Tripura Government has been asking for more forces to deal with the extremists.....

MR. SPEAKER : It is not within my powers. You have already said it and it has come to their notice. It is up to them. I cannot force them. I cannot force the Government.

SHRI AMAL DATTA : All parties have given notice.....

(Interruptions)**

MR. SPEAKER : What does it matter ? Notice does not mean that it is entertained.

(Interruptions)**

MR. SPEAKER : Nothing will go on record.

[English]

PAPERS LAID ON THE TABLE

Notification Under Essential Commodities Act

THE MINISTER OF FOOD & CIVIL SUPPLIES (RAO BIRENDRA SINGH) : I beg to lay on the Table a copy of the Sugar (Price Determination for 1984-85 Production) Second Amendment Order, 1985 (Hindi and English versions) published in Notification No. GSR 316 (E) in Gazette of

India dated the 28th Marh, 1985, Under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT—708/85]

Notification Amending Former Notification Under Customs Act

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : I beg to lay on the Table a copy of Notification No. GSR 336 (Hindi and English versions) published in Gazette of India dated the 6th April, 1985 together with an explanatory memorandum making certain amendment to Notification No. 120/82-Customs dated the 24th April, 1982 so as to prohibit export out of India of one more sustance *vi*z., Pentazocine specified in the notification, under section 159 of the Customs Act, 1962.

[Placed in Library See No. LT—709/85]

[English]

ELECTIONS TO COMMITTEES

(i) Coconut Development Board

THE MINISTER OF AGRICULTURE AND RURAL DEVELOPMENT (SHRI BUTA SINGH) : I beg to move :

“That in pursuance of sub-section 4 (e) of Section 4 of the Coconut Development Board Act, 1979, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Coconut Development Board, subject to the other provisions of the said Act.”

MR. SPEAKER : The question is :

“That in pursuance of sub-section 4 (e) of Section 4 of the Coconut Development Board Act, 1979, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Coconut Development Board, subject to the other provisions of the said Act.”

**Not recorded.

The Motion was adopted.